

BY SPEED POST / FAX / E-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM : NAGALAND : MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-45/2016/**6811/A**

From:- Shri Dhruvad Kashyap Das,
Registrar (Judicial),
Gauhati High Court,
Guwahati.-1

To
**The Secretary General,
Supreme Court of India,
New Delhi**

Dated- Guwahati, the 26th November, 2018

Sub:- Nominations for the National Level conference on the issue of the Effective Implementation of the Juvenile Justice (Care and Protection of Children) Act, 2015 scheduled to be held on **1st December, 2018 at New Delhi.**

Sir,

With reference to the subject cited above, I am directed to inform you that Hon'ble the Chief Justice, Gauhati High Court, Guwahati, has been pleased to nominate the following Hon'ble High Court Judges of the Gauhati High Court to participate in the National Level conference on the issue of the Effective Implementation of the Juvenile Justice (Care and Protection of Children) Act, 2015, scheduled to be held on **1st December, 2018 at Ashoka Hotel, Diplomatic Enclave, Chanakyapuri, New Delhi -**

Sl. No.	Names of Hon'ble Judge
1.	Hon'ble Mr. Justice Manash Ranjan Pathak
2.	Hon'ble Mr. Justice Manojit Bhuyan
3.	Hon'ble Mrs. Justice Rumi Kumari Phukan

Further, the following judicial officers of Assam, Nagaland, Mizoram and Arunachal Pradesh have also been nominated to attend the aforesaid Conference. Their names and designation details are as follows:

Sl. No.	Name & Designation
1.	Shri Satya Nath Sarma, Member-Secretary, Assam State Legal Services Authority, Guwahati
2.	Smti Mezivolu T. Therieh, Member-Secretary, Nagaland State Legal Services Authority, Kohima
3.	Shri Vanlalenmawia, Member-Secretary, Mizoram State Legal Services Authority, Aizawl
4.	Shri Budi Habung, Member-Secretary, Arunachal Pradesh State Legal Services Authority, Itanagar

Apart from the above, request has been made to the following officers/police officials of the states of Assam, Nagaland, Mizoram and Arunachal Pradesh to attend the aforesaid Conference.

ASSAM	
1	Chairperson, Assam State Commission for Protection of Child Rights
2	Secretary in charge of the Women and Child Welfare Department, Assam
3	Senior most police official looking after juvenile justice matters
NAGALAND	
1	Chairperson, Nagaland State Commission for Protection of Child Rights
2	Secretary in charge of the Women and Child Welfare Department, Nagaland
3	Senior most police official looking after juvenile justice matters
MIZORAM	
1	Chairperson, Mizoram State Commission for Protection of Child Rights
2	Secretary in charge of the Women and Child Welfare Department, Mizoram
3	Senior most police official looking after juvenile justice matters
ARUNACHAL PRADESH	
1	Chairperson, Arunachal Pradesh State Commission for Protection of Child Rights
2	Secretary in charge of the Women and Child Welfare Department, Arunachal Pradesh
3	Senior most police official looking after juvenile justice matters

This is for favour of your kind information and necessary action.

With warm regards,

Yours faithfully


Registrar (Judicial)

Memo No. No.HC.VII-45/2016/ 6812-23/A, dated 26 .11.2018

Copy forwarded for information and necessary action to:-

1. The L.R.-cum- Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
2. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl, Mizoram.
3. The Secretary to the Govt. of Nagaland, Justice & Law Department, Kohima.
4. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar
5. The Principal Accountant General (A&E), Assam, Beltola, Guwahati, for information and necessary action.

The Officers are placed on deputation for the programme on condition that (a) the Officers will be treated as on duty during the training period, (b) they will be entitled to T.A. & D.A. as admissible under the Rules.

6. The Accountant General (A&E), Mizoram, Aizawl / Nagaland, Kohima / Arunachal Pradesh, Itanagar, for information and necessary action.

The Officer(s) is / are placed on deputation for the programme on condition that (a) the Officer will be treated as on duty during the training period, (b) He / she will be entitled to TA and DA as admissible under the Rules.

7. The Registrar (Admn. /Vigilance.), Gauhati High Court, Guwahati.
8. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
9. The Registrar, Gauhati High Court, Aizawl Bench, Aizawl / Kohima Bench, Kohima / Itanagar Bench, Naharlagun. He /she is requested to inform the concerned officers of his/her state accordingly.
10. Shri Satya Nath Sarma, Member-Secretary, Assam State Legal Services Authority, Guwahati
11. Smti Mezivolu T. Therieh, Member-Secretary, Nagaland State Legal Services Authority, Kohima
12. Shri Vanlalenmawia, Member-Secretary, Mizoram State Legal Services Authority, Aizawl
13. Shri Budi Habung, Member-Secretary, Arunachal Pradesh State Legal Services Authority, Itanagar
14. The Director General of Police, Assam / Nagaland / Mizoram / Arunachal Pradesh.
15. The Director / Commissioner / Secretary, Social Welfare Department, Government of Assam / Nagaland / Mizoram / Arunachal Pradesh.
16. The Chairperson, State Commission for Protection of Child Rights, Assam / Nagaland / Mizoram / Arunachal Pradesh.

The participants are to attend the programme accordingly. They are requested to be seated by 9.45 AM positively.

17. The Deputy Registrar (Bench), Gauhati High Court, Guwahati
18. The Deputy Registrar (Protocol), Gauhati High Court, Guwahati
19. The OSD, Protocol Section, Gauhati High Court, Guwahati.
20. The Deputy Registrar, Finance, Gauhati High Court, Guwahati.
21. The Systems Analyst, Gauhati High Court, Guwahati. He is requested to upload the letter in the official web site of the Gauhati High Court immediately.
22. The Private Secretary to Hon'ble Mr. Justice Manash Ranjan Pathak, Gauhati High Court, Guwahati, for favour of his Lordship's kind information.
23. The Private Secretary to Hon'ble Mr. Justice Manojit Bhuyan, Gauhati High Court, Guwahati, for favour of his Lordship's kind information.
24. The Private Secretary to Hon'ble Mrs. Justice Rumi Kumari Phukan, Gauhati High Court, Guwahati, for favour of her Ladyship's kind information.
25. The Private Secretary to Hon'ble Mr. Justice Deepak Gupta, Supreme Court of India, for favour of his Lordship's kind information.
26. CA to the Registrar General, Gauhati High Court, Guwahati.
27. Office file.

(THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY.)

16/11/18
Registrar (Judicial)